

State Vs. Golu @ Saurabh
FIR No. 0248/2020
PS: Sultanpuri
U/s 384/34 IPC

Manual court proceedings.

24.04.2020

Present : Sh. Abhishek Rana, Ld. APP for State.

Ld. Counsel for the accused

Reply to the bail application filed.

Arguments heard on bail application.

Considering the facts of the case and that the accused is in JC from considerable period and investigation will take its own time, therefore, in the considered opinion of this court no fruitful purpose shall be served by keeping the accused in JC, therefore, accused Golu @ Saurabh is admitted to bail on his furnishing personal bond in the sum of Rs. 20,000/- with one surety of the like amount subject to further condition:-

1. He shall join the investigation as and when called by the IO / SHO.
2. He shall not repeat similar offence.
3. He shall not tamper with the evidence in any manner.
4. He will not intimidate any witness.
5. He will furnish his address as and when he changes the address and
6. He will appear on every date of hearing, if chargesheet filed against him.

Bail application is disposed of accordingly.

Copy of the bail order be given dasti to the counsel for accused.

Applicant is directed to not to switch off his mobile during the period of lock down.

(PRITU RAJ)
Duty MM: North-West
Rohini: Delhi/24.04.2020

FIR No. 225/19
PS: Ashok Vihar
U/s 380/411 IPC
State vs. Dinesh @ Karan

Manual court proceedings.

24.04.2020

Fresh chargesheet received directly. It be checked and registered.

Present : Sh. Abhishek Rana, Ld. APP for State.

IO HC Robin Singh in person

It is stated by the IO that accused is in J/C in this case.

Put up for consideration before concerned court on

08.05.2020.

(PRITU RAJ)
Duty MM: North-West
Rohini: Delhi/24.04.2020

FIR No. 05/2020
PS: Sultanpuri
U/s 356/379/34 IPC

Manual court proceedings.

24.04.2020

Fresh chargesheet received directly. It be checked and registered.

Present : Sh. Abhishek Rana, Ld. APP for State.

IO ASI Rajesh in person

It is stated by the IO that accused is in J/C in this case.

Put up for consideration before concerned court on 08-05-

2020.

(PRITU RAJ)
Duty MM: North-West
Rohini: Delhi/24.04.2020

e-FIR No. 000534/19
PS: South Rohini
State vs. Anand
U/s 379/411 IPC

Manual court proceedings.

24.04.2020

Fresh chargesheet received directly. It be checked and registered.

Present : Sh. Abhishek Rana, Ld. APP for State.

IO HC Raju Palwe in person

It is stated by the IO that accused is in J/C in this case.

Put up for consideration before concerned court on 08-05-
2020.

(PRITU RAJ)
Duty MM: North-West
Rohini: Delhi/24.04.2020

e-FIR No. 0754/19
PS: South Rohini
State vs. Anand
U/s 379/356/411/34 IPC

Manual court proceedings.

24.04.2020

Fresh chargesheet received directly. It be checked and registered.

Present : Sh. Abhishek Rana, Ld. APP for State.

HC Raju Palwe on behalf of IO in person

It is stated by the IO that accused is in J/C in this case.

Put up for consideration before concerned court on 08-05-

2020.

(PRITU RAJ)
Duty MM: North-West
Rohini: Delhi/24.04.2020

FIR No. 127/2020
PS: Kanjhawala
State Vs, Sandeep
U/s 33/58 of Delhi Excise Act

Manual court proceedings.

24.04.2020

Present : Sh. Pankaj Yadav, Ld. APP for State.

None for accused.

Reply have been received under the signatures of HC Rajesh wherein it has been stated that the personal bonds of accused Sandeep and Sunil have been verified.

In view of the reply, the personal bonds of accused Sandeep and Sunil are accepted.

Accused Sandeep and Sunil be released from JC immediately.

(PRITU RAJ)
Duty MM: North-West
Rohini: Delhi/24.04.2020

FIR No. 5316/19
PS: Raj Park
State Vs, Sanjay

Manual court proceedings.

24.04.2020

Present : Sh. Abhishek Rana, Ld. APP for State.

None for accused.

Reply filed by HC Narender Kumar wherein it has been stated that the number of e-FIR was inadvertently mentioned as 5316/19 whereas the correct FIR number is e-FIR No. 5316/20. Same is taken on record.

Concerned Ahlmad is not present. He be summoned through the office of Ld. District & Session Judge, North-West District, Rohini Courts, Delhi through AO (Judicial) concerned for 27.04.2020 for furnishing clarifications regarding the correct FIR number.

Intimation to the concerned official/Ahlmad be sent by mode mentioned in order dated 10.04.2020.

(PRITU RAJ)
Duty MM: North-West
Rohini: Delhi/24.04.2020

FIR No. 33346/19
PS: North Rohini
State Vs, Raj Kumar @ Raju

Manual court proceedings.

24.04.2020

Present : Sh. Abhishek Rana, Ld. APP for State.

None for accused.

Perusal of record shows that the accused was lodged in District Jail Meerut and his application for bail had been forwarded by the Jail Superintendent District Jail Meerut. However, inadvertently the copy of the bail order was sent to Assistant Superintendent Tihar Jail.

Vide order dated 16.04.2020, the Ld. MM had directed that the copy of interim bail dated 07.04.2020 along with the copy of the order passed by him on the same date, be sent to Jail Superintendent District Jail Meerut for compliance.

Compliance report has not been filed. Let court notice be issued to Jail Superintendent District Jail Meerut for filing of the same by 28.04.2020.

Order dated 10.04.2020 be complied with afresh for next date.

(PRITU RAJ)
Duty MM: North-West
Rohini: Delhi/24.04.2020

FIR No. 339/20
PS: Prem Nagar
Under Section 379/411 IPC

Manual court proceedings.

24.04.2020

Present : Sh. Abhishek Rana, Ld. APP for the State

None for accused.

Perusal of the record shows that the bail was granted vide order dated 22.04.2020 in the afore captioned FIR number ie., 339/20. In this regard report has been received from Deputy Superintendent Tihar Jail that the accused namely Praveen @ Dabbu S/o Sh. Om Prakash is in JC in FIR No. 332/2020 whereas the release warrants quoted FIR number 339/2020.

Let court notice be issued to the Ahlmad in the court of Ld. MM Sh. Gopal Krishan for filing explanation / clarification in regard to the correct FIR.

Put up for consideration on 25.04.2020.

(PRITU RAJ)
Duty MM: North-West
Rohini: Delhi/24.04.2020

e-FIR No. 2200/2020
PS: Aman Vihar
Under Section 379 IPC
State Vs, Irshad

Manual court proceedings.

24.04.2020

Present : Sh. Abhishek Rana, Ld. APP for State.

Ld. Counsel for the accused.

Ld. Counsel for the accused submits that he wants to withdraw the present bail application filed on 22.04.2020. His separate endorsement to this effect is taken on the application itself.

In view of the submission of the counsel for the accused, the present bail application is disposed off as withdrawn.

(PRITU RAJ)
Duty MM: North-West
Rohini: Delhi/24.04.2020

FIR No. 454/2020
PS: Sultan Puri
Under Section 308/34 IPC
State Vs, Lakshaya

Manual court proceedings.

24.04.2020

Present : Sh. Abhishek Rana, Ld. APP for State.

Ld. Counsel for the accused.

Ld. Counsel for the accused submits that he wants to withdraw the present bail application. His separate endorsement to this effect is taken on the application itself.

In view of the submission of the counsel for the accused, the present bail application is disposed off as withdrawn with liberty to file the application in correct format.

(PRITU RAJ)
Duty MM: North-West
Rohini: Delhi/24.04.2020

FIR No. 1374/2017
PS: Aman Vihar
State Vs, Ajay Pal
Under Section 420/467/468/471 IPC

24.04.2020

Matter was taken up by Video Conferencing.

Present : Sh. Abhishek Rana, Ld. APP for State.

Ld. Counsel for the applicant submits that he wishes to withdraw the present bail application as the same has not been filed in the proper format for enlistment on urgent basis with liberty to file afresh application in future complete in all respect.

At his request, the present bail application is dismissed as withdrawn.

Applicant is at liberty to file fresh bail application.

(PRITU RAJ)
Duty MM: North-West
Rohini: Delhi/24.04.2020

FIR No. 0033/2020
PS: Budh Vihar
State Vs, Govind @ Ajay
Under Section 379/34 IPC

24.04.2020

Matter was taken up by Video Conferencing.

Present : Sh. Abhishek Rana, Ld. APP for State.

Ld. Counsel for the applicant submits that he wishes to withdraw the present bail application as the same has not been filed in the proper format for enlistment on urgent basis with liberty to file afresh application in future complete in all respect.

At his request, the present bail application is dismissed as withdrawn.

Applicant is at liberty to file fresh bail application.

(PRITU RAJ)
Duty MM: North-West
Rohini: Delhi/24.04.2020

FIR No. 249/2018
PS: Aman Vihar
State Vs, Shanawaz
U/s 392/393/34 IPC

Manual court proceedings.

24.04.2020

Present : Sh. Abhishek Rana, Ld. APP for State.

None for accused.

Reply has not been received. Same be called for 25.04.2020.

(PRITU RAJ)
Duty MM: North-West
Rohini: Delhi/24.04.2020

FIR No. 779/18
PS: Sultan Puri
U/s 392/394 IPC
State vs. Vijay

Manual court proceedings.

24.04.2020

Present : Sh. Abhishek Rana, Ld. APP for State.

None for the accused.

As per report of the Ahlmad, chargesheet has already been filed in the present case.

Since none has appeared on behalf of the accused/applicant, the present bail application is adjourned for 25.04.2020.

(PRITU RAJ)
Duty MM: North-West
Rohini: Delhi/24.04.2020

FIR No. 169/17
PS: EOW
U/s 419/420/467/471/120B IPC
State vs. Akhil Jain

Manual court proceedings.

24.04.2020

Present : Sh. Abhishek Rana, Ld. APP for State.

Ld. Counsel for the accused.

IO is not present.

Report has not been received from IO. It be called for 28.04.2020.

Copy of this order be given dasti.

(PRITU RAJ)
Duty MM: North-West
Rohini: Delhi/24.04.2020